

### Sports persons Recommended for Atlanta Games

2004. SHRI JAYANT KUMAR MALHOUTRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to reply to Starred Question No. 42 given in the Rajya Sabha on the 12th July, 1996 and state:

(a) the yardsticks applied for giving clearance to sports persons for participation in the Olympic games;

(b) the reasons for not approving other qualified sports persons;

(c) whether Government have sent an official delegation to Atlanta; and

(d) if so, the justification of spending a huge amount on the official delegation while denying this opportunity to a small contingent of leading athletes who have made so much preparation for the games?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) The proposal of the Indian Olympic Association was considered by the Government and the following yardsticks were adopted for giving clearance to the athletes/teams for participation in the Olympic games:

- (i) whether the athletes/teams have qualified for the Olympic games on the basis of their international performance in recognised tournaments, and on the basis of the qualifying standards laid down for participation;
- (ii) creditable performance during the last Asian Games;
- (iii) creditable performance at recent International level tournaments; and
- (iv) whether current standards of the athletes, sports persons and

teams indicate high performance standards and promise.

While selecting Indian contingent due regard was paid to the importance of our contingent acquitting itself creditably at the international level. Sports persons who could not meet these standards, were, therefore not cleared by Government.

(c) Yes, Sir.

(d) The official delegation to Atlanta Olympics has been sent with a view to studying the situation in Atlanta Olympics and to draw lessons which could be of use for improving the standards of sports in India.

### मध्य प्रदेश के किसानों को उर्वरकों की आपूर्ति हेतु राजसहायता

2005. श्री दिलीप सिंह खुरेवा: क्या कृषि मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 1995-96 के दौरान मध्य प्रदेश के किसानों हेतु उर्वरकों की आपूर्ति के लिए कुल कितनी राजसहायता मंजूर की गई है;

(ख) विभिन्न उत्पादों के लिए कितनी-कितनी दरों पर राजसहायता प्रदान की गई है;

(ग) क्या उत्पादकों को राजसहायता दी गई है और क्या इसे थोक/खुदरा मूल्यों में शामिल किया गया है; और

(घ) छोटे और सीमांत किसानों से अनुमानतः कितनी-कितनी राजसहायता का उपयोग किया है?

कृषि मंत्री (श्री चतुरानन मिश्र): (क) मध्य प्रदेश के किसानों को उर्वरकों की सप्लाई के लिए 1995-96 के दौरान विनिर्मातओं/सप्लायरों को रिक्वायर्स के रूप में 31.80 करोड़ रुपये की राशि का भुगतान किया गया।

(ख) 1995-96 के दौरान विभिन्न उर्वरकों पर दी गई रियायत की दर इस प्रकार थी:—

(रुपये प्रति मीट्री टन)

स्वदेशी डबल-अमोनियम फॉस्फेट	1000 /-
यूरिएट अथवा पोटेश	1000 /-
सिंगल सुपर फॉस्फेट	340 /-
स्वदेशी काम्प्लेक्स	435 से 999 /-